

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

IA No.01/2022
IN
WA No. 75/2022 (Filing No.)

DUK NATH NEPAL

APPLICANT (S)

VERSUS

STATE OF SIKKIM & ORS.

RESPONDENT (S)

For Applicant : Mr. Pratap Khati, Advocate with Ms. Pema Dechen Bhutia and Ms. Bandana Rai, Advocates.

For Respondents No.1 and 2 : Dr. Doma T. Bhutia, Senior Advocate and Addl. Advocate General with Mr. S.K. Chettri, Govt. Advocate and Mr. Shakil Raj Karki, Asst. Govt. Advocate.

For Respondent No.3 : Ms. Rachhitta Rai, Advocate.

For Respondent No.4 : None appears.

Date: 24/11/2022

CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

...

ORDER : (per the Hon'ble, the Chief Justice)

It appears that pursuant to our earlier order dated 20th October, 2022, the learned Advocate-on-Record of the applicant has corrected the mistake which appears in paragraph 3 of the instant application. He has also tried to effect service upon the non-appearing respondents.

It appears that other than private respondent no.5, all respondents are now before us. Since the learned Advocate-on-Record of the applicant has not been able to obtain a 'Certificate of Delivery' from the postal authorities insofar as service upon the private respondent no.5 is concerned, we adjourn the matter till one week after the winter vacation.

(Meenakshi Madan Rai)
Judge

(Biswanath Somadder)
Chief Justice